

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

OA/21/940/2018  
Dated:07/02/2019

BETWEEN:

Nama Rupla,  
Retd. Sr. Shunter, Group.C,  
Plot no.79.E.W.S. II. MCH Colony,  
Near Community Hall, West Parsigutta,  
Hyderabad – 500 020.

..... Applicant

AND

1. Union of India rep. by  
General Manager,  
South Central Railway,  
Rail Nilayam,  
Secunderabad – 500 025.
2. Sr. Divisional Personnel Officer,  
Sanchalan Bhavan,  
Secunderabad Division,  
Secunderabad – 500 025.

..... Respondents

Counsel for the Applicant : Mr. K.S.P. Reddy, Advocate  
Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys.

**CORAM**

**Hon'ble Mrs. Naini Jayaseelan, Admn. Member**

**ORAL ORDER**  
**{ Hon'ble Mrs. Naini Jayaseelan, Admn. Member}**

Heard both the counsel.

2. The applicant has filed the present OA for grant of OTA (Over Time Allowance) for the period from 16.07.1973 to 01.08.2010 i.e. the date of his retirement. It is the contention of the applicant that his first representation dated 21.07.2015 has not been disposed of and another representation dated 28.09.2017 is also pending. However, the impugned order dated 09.10.2017 issued by the Office of the Divisional Railway Manager, Personnel Branch, Secunderabad states that they have requested the concerned CCC/SC to submit Over Time claims, if any, for the period from 01.01.2006 to 31.12.2011 in favour of Nama Rupla & 4 other employees of CCC/SC depot. Due to non receipt of claims or any information from concerned supervisory official, the said office has requested the Sr.DEE/TRSO/SC (i.e. Branch Officer) vide Lr. No.SCR/P-SC/Mech.Rng Bills/501/2017 dated 03.10.2017 to submit the claims, if any.
3. The respondents are, therefore, directed to decide the matter within a period of two months.
4. With the above direction, the OA is disposed of. No order as to costs.

**(NAINI JAYASEELAN)**  
**ADMN. MEMBER**

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